

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

108. IA/1804/2024 IA/1805/2024 IA/1824/2024 C.P. (IB)/807(MB)2023

IN THE MATTER OF

Lekha Enterprises Private Limited

... Petitioner

Vs

Sankalp Siddhi Developers Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA 1804/2024- This is an application filed for placing on record the Report certifying the Constitution of Committee of Creditors and the List of Creditors. The Report is taken on record. Accordingly, the IA is **allowed** and **disposed of**.

IA 1805/2024- The prayer in the Application is for appointment of Mr. Roshen Chordia as the authorized representative to represent class of creditors i.e. allottees. The Ld. Counsel for the Applicant submits that the appointment of Mr. Roshen Chordia is sought in terms of the legal provisions as the public announcement was made is one of the authorized representatives in whose favour 132 out of 153 voted were case. In view of the submissions made, Mr. Roshen Chordia having Registration No. IBBI/IPA-001/IP-P-02840/2023-2024/14347 is appointed as authorized representatives of the class of creditors. In view of the above, the IA is **allowed** and **disposed of**.

IA 1824/2024- This is an application filed for placing on record the Reconstitution of CoC and also the updated list of creditors. The Report is taken on record. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/